

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.107/MP/2023**

Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Tata Power Company Limited and Ors.

**Petition No.85/MP/2022 along with IA Nos. 24/2022 & 37/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

**Petition No.123/MP/2022 along with IA Nos. 38/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and Ors.

**Petition No.246/MP/2022 along with IA Nos. 8/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and Ors.

**Petition No.56/MP/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power



Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and Ors.

**Petition No.185/MP/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioners : Jaipur Vidyut Vitran Nigam Limited and Ors.

Respondents : Tata Power Company Limited and Ors.

**Petition No.205/MP/2023**

Subject : Petition under Section 79 the Electricity Act, 2003, along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking appropriate directions against GUVNL and Rajasthan Discom/RRUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited..

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited and Ors.

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, PSPCL, HPPC & GUVNL  
Ms. Poorva Saigal, Advocate, PSPCL & HPPC  
Shri Rishabh Saxena, Advocate, PSPCL & HPPC  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate, GUVNL  
Shri Venkatesh, Advocate, TPCL  
Shri Shryeshth Ramesh Sharma, Advocate, TPCL  
Shri Ashutosh Srivastava, Advocate, TPCL  
Ms. Shubhi Sharma, Advocate, TPCL  
Ms. Shambhavi Jha, Advocate, TPCL  
Ms. Vandana Ragwani, Advocate, TPCL  
Shri Aashwyn Singh, Advocate, TPCL



**Record of Proceedings**

At the outset, the learned counsel for TPCL submitted that the APTEL *vide* judgment dated 25.2.2026 in Appeal Nos. 348 of 2025 and Ors. has set aside the Commission's order dated 19.11.2025 and has directed the Commission to examine whether or not the subject matter of disputes raised in the Petitions falls within the ambit of Section 79(1)(b) of the Electricity Act, 2003 ('the Act'). If it does, then the Commission is to adjudicate the disputes in exercise of its jurisdiction under Section 79(1)(f) of the Act, and if it does not, the Commission is to non-suit the parties on the ground that it lacks inherent jurisdiction to adjudicate the disputes raised in the Petitions. The learned counsel, while seeking liberty to file his comprehensive note on the above aspect, further added that TPCL has also filed a Review Petition seeking the review of the APTEL's aforementioned judgment, which is listed for hearing tomorrow itself.

2. In response, the learned senior counsel for PSCPL and Ors., submitted that, in terms of the APTEL's findings in the judgment dated 25.2.2026, the subject matter of the disputes raised in these Petitions squarely falls within the ambit of Section 79(1)(b) of the Act. The learned senior counsel also sought liberty to file his note on the said aspect and further added that the filing/pendency of a Review Petition does not operate as a stay of the judgment.

3. Considering the above, the Commission permitted both sides to file their respective notes of arguments on the aspect as to whether the subject matter of the disputes in these Petitions falls within the ambit of Section 79(1)(b) of the Act, within fifteen days, with a copy to the other side.

4. The Petitions will be listed for hearing on **9.6.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**